

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

Original Application No. 291/563/2016

DATE OF ORDER: 30.09.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Bachhu Lal Meena s/o Shri Ram Kripal Mena, aged about 23 years, r/o village Chimapura Ki Jhopadin, P.O. Kagpur Mundiya, Teh. Reni, District Alwar. Applicant has applied for the post of Engineer in S.S.C. Group C.

....Applicant
Mr. B.K. Jatti, counsel for applicant.

VERSUS

1. Union of India through the Chairman, Staff Selection Commission, Block no. 12, CGO Complex, Lodhi Road, New Delhi – 110504.
2. Secretary cum Controller of Examination, Staff Selection Commission, Block No. 12, CGO Complex, Lodhi Road, New Delhi – 110504.
3. Regional Director (NR) SCC, Block no. 12, CGO Complex, Lodhi Road, New Delhi – 110504.

....Respondents
Mr. Rajendra Vaish, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

Learned counsel for the respondents, at the very outset, while referring Clause 20 of the Employment Notice (Annexure R/1) has stated that this Bench of the Tribunal does not have the territorial jurisdiction to entertain the present Original Application as the Staff Selection Commission is not maintaining any Regional/Sub-Regional Office within the territorial

jurisdiction of this Bench. Clause 20 of the Employment Notice reads, thus: -

"20. Courts Jurisdiction

Any dispute in regard to this recruitment will be subject to courts/tribunals having jurisdiction over the Headquarter of concerned Regional/Sub-Regional Office of the SSC where the candidate has submitted his/her application."

2. In order to support his contention, learned counsel for the respondents has placed reliance upon a judgment rendered by this Bench of the Tribunal in the case of **Hariom Meena vs. West Central Railway & Ors.** (O.A. No. 291/547/2017 –

decided on 03.01.2019).

3. In view of the judgment in **Hariom Meena's** case (supra), we are of the considered view that the present Original Application cannot be entertained by this Bench of the Tribunal and the same is liable to be returned to the applicant.

4. Accordingly, the Registry is directed to return the present Original Application to applicant enabling him to present the same before appropriate Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**